



**LEGISLATIVE ASSEMBLY
OF
GOA, DAMAN AND DIU**

**The Indian Partnership
(Goa, Daman and Diu
Amendment) Bill, 1966**

(Bill No. 3 of 1966)

**(As passed by the Legislative Assembly of Goa,
Daman and Diu on 1st April, 1966)**

**GOA, DAMAN AND DIU LEGISLATURE DEPARTMENT
ASSEMBLY HALL, PANJIM
APRIL, 1966**

The Indian Partnership (Goa, Daman and Diu Amendment) Bill, 1966

(Bill No. 3 of 1966)

A Bill to amend the Indian Partnership Act, 1932 in its application to the Union Territory of Goa, Daman and Diu

Be it enacted by the Legislative Assembly of Goa, Daman and Diu in the Seventeenth Year of the Republic of India as follows:—

1. **Short title, extent and commencement.**— (1) This Act may be called the Indian Partnership (Goa, Daman and Diu Amendment) Act, 1966.

(2) It extends to the whole of the Union Territory of Goa, Daman and Diu.

(3) It shall come into force on such date as the Government of Goa, Daman and Diu may, by notification, appoint.

2. **Amendment of section 5 of the Indian Partnership Act, 1932 (Central Act IX of 1932).**— In section 5 of the Indian Partnership Act, 1932, (hereinafter referred to as the principal Act,) for the words «Burmese Buddhist husband and wife carrying on business as such», the words «a husband and wife under the regime of communion of property carrying on business as such» shall be substituted.

3. **Amendment of section 58.**— (1) In section 58 of the principal Act for the existing sub-section (3), the following shall be substituted:—

«(3) No firm shall be registered by a name which in the opinion of the Registrar is undesirable».

(2) In section 58 of the principal Act, after sub-section (3), as so amended the following shall be added:—

«(4) Any person aggrieved by an order of the Registrar under sub-section (3) may within 30 days

from the date of communication of such order, appeal to the State Government whose decision shall be final.

(5) A firm's name shall not contain any of the following words, namely, Union, State, President, Republic, Governor or words expressing or implying the sanction, approval or patronage of Government unless the Government of Goa, Daman and Diu signifies, by order in writing, its consent to the use of such words as part of the firm's name:

Provided that nothing in this sub-section shall apply to any firm carrying on business under any such name, before the date of the commencement of the Indian Partnership (Goa, Daman and Diu Amendment) Act, 1966.

(6) Any person who contravenes the provisions of sub-section (5) shall be punishable with fine which may extend to five hundred rupees. ¶

4. Amendment of section 74. — Section 74 of the principal Act shall be renumbered as sub-section (1) thereof and after sub-section (1) so renumbered the following shall be inserted: —


«(2) Notwithstanding anything contained in sub-section (1) and in any other law in force in the Union Territory of Goa, Daman and Diu the provisions of sub-sections (1) and (2) of section 69 shall apply to all suits instituted in the Union Territory of Goa, Daman and Diu after the 1st January, 1965, even if the cause of action with respect to the said suits had arisen before that date.»

5. Amendment of Schedule I. — In Schedule I to the principal Act,—

- (a) for the words «eight annas» at both the places where they occur, the words «fifty paise» shall be substituted;
- (b) in the entries relating to copies from the Register of Firms, for the words «four annas» the words «fifty paise» shall be substituted.

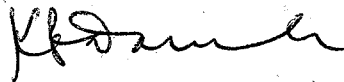
THE ABOVE BILL HAS BEEN PASSED BY THE LEGISLATIVE ASSEMBLY.

ASSEMBLY HALL
PANJIM, APRIL 15, 1966.


(P.P. SHIRODKAR)
SPEAKER.

I RESERVE THE BILL FOR THE CONSIDERATION OF THE PRESIDENT.

PANJIM, APRIL 16 1966


ADMINISTRATOR.

I ASSENT TO THIS BILL.

NEW DELHI

5/7/66


PRESIDENT.